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পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No. - 768/97

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 11th May, 2005

No. LGL.118/95/159.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXI OF 2005

(Received the assent of the Governor on 8th May, 2005)

THE MISING AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2005

AN

ACT

further to amend the Mising Autonomous Council Act, 1995.

Whereas it is expedient further to amend the Assam Mising Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner XXVI of hereinafter appearing; 1995

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:-

Short title, extent and commencement

- 1 (1) This Act may be called the Mising Autonomous Council (Amendment) Act, 2005.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.

Amendment of the preamble

- 2 In the principal Act, for the existing Preamble, the following shall be substituted, namely :-

“ Preamble. Whereas it is expedient to provide for the establishment of a Mising Autonomous Council within the State of Assam with maximum autonomy within the framework of the Constitution, comprising of the Satellite Areas and Core Areas, for social, economic, educational, ethnic and cultural advancement of the Mising and other Scheduled Tribes communities residing therein.”

Amendment of section 2

- 3 In the principal Act, in section 2, for the existing clauses (q) and (u), the following shall be substituted, namely:-

“(q) “Satellite Areas” means the area or areas consisting of non-contiguous cluster of villages predominantly inhabited by Scheduled Tribes population having 50% and above as a whole in the cluster and not necessarily in the individual villages;”

(u) “ Core Areas” means the compact and contiguous areas predominantly inhabited by Scheduled Tribes population having 50% and above as a whole in the area and not necessarily in the individual villages;”

Amendment of section 4

4 In the principal Act, in section 4, in sub-section (1), the word "Mising" shall be substituted by the word "Scheduled Tribes".

Amendment of section 6

5 In the principal Act, in section 6, in sub-section (1), -
(i) for the words "Tribals belonging to Mising", the words "Scheduled Tribes" shall be substituted;

(ii) for figure, brackets and word " 20 (twenty)", the figure, brackets and word " 25 (twenty five)" shall be substituted.

Amendment of section 18

6 In the principal Act, in section 18, in entry 24, after the word "Revenue", the following proviso shall be inserted, namely :-
" Provided that no allotment or settlement of land shall be made in the Council Area without the recommendation of the Executive Council."

Amendment of section 63

7 In the principal Act, in section 63, after sub-section (3), the following new sub-section (4) shall be inserted, namely :-

"(4) The General Council may prepare in each financial year a supplementary estimate providing for any modification of its budget for the year and may submit to the Government for approval."

M. K. DEKA,
Commissioner & Secy. to the Govt. of Assam,
Legislative Department, Dispur.